

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL  
JUDGE, DELHI (WEST)-02**

**SUIT NO.8220/2016**

Delhi Development Authority

Plaintiff

Versus

M/s Acro Engineering Enterprises

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:18/07/2020 (2.30 P.M to 2.54 P.M)

Present:- Sh. Sanjay Sharma, Ld. Counsel for plaintiff. (Mobile No.9811203330) (E-mail ID of Sh. Sanjay Sharma : [sanjaysharma@live.com](mailto:sanjaysharma@live.com))

Defendant already ex-parte

The matter was listed for final arguments. Some final arguments were advanced by the Ld. Counsel for the plaintiff. During the course of arguments certain queries were put by the court pertaining to the issue of limitation and merits of the compensation sought by the DDA. Ld. Counsel for the plaintiff sought some time to advance arguments qua the same aspects.

At his request, put up for final arguments on 10/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.18/07/2020